

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 209  
IB-3058/ND/2019**

**IN THE MATTER OF:  
M/s. Metenere Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Empower Softrade and Techno Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 13.04.2021  
(Virtual Hearing/Physical Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational creditor :Mr. Tarun Arora, Proxy Counsel.**

**For the Respondent/Corporate-debtor :**

**ORDER**

Heard the submissions made by the Proxy Counsel for the operational creditor who says that arguing counsel is not present today and seeks adjournment in the matter. Matter is adjourned to **11.05.2021**.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**